

o.d. 663/93

For hearing.

Adj to 19.4.99.

Bench

108  
16/4/99

For hearing.

Adj to 11.5.99.

Bench

(19)

11.5.99

108  
10/5/99

Order No. 18 dt 19.4.99

NO time to-day. Posted  
to 11/599 for hearing.

*[Signature]*  
Vice-Chairman

*[Signature]*  
Member (5)

Hearst learned Counsel for both  
Sides. Hearing in the matter is concluded.  
Posted to 3.6.99 for delivery of orders  
along with o.d. 658/93.

*[Signature]*  
Vice-Chairman

*[Signature]*  
Member (1)

OAs 657 to 665/93

Order No. 20, dated 3.6.1999

Order pronounced in open Court.  
As per observation and direction contained  
in Order dated 3.6.1999 in separate sheets  
attached to the record of OA 657/93, all  
the nine OAs are allowed. No costs.

*[Signature]*  
Vice-Chairman

*[Signature]*  
Member (5)

Free copy of order  
dt. 3/6/99 may be  
given to the Counsel  
for both side.

108  
4/6/99

S.O.  
Pratap  
4.6.99